

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

WRIT PETITION NO. 5815 OF 2019

(Ashok Vyankatgrao Pohane vs. State of Mah and ors)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Shri V.K.Paliwal, Advocate for Respondent Nos. 4 and 5
Shri S.Y.Deopujari, Govt. Pleader for Respondent Nos. 1 to 3

CORAM: N.W.SAMBRE, J.

DATE: 23th APRIL, 2020

Heard Shri Paliwal, learned counsel for the respondents, who is praying for vacating the interim order passed by this Court on 7th January, 2020.

The Registry of this Court has received a request on e-mail from the learned counsel for the petitioner seeking an adjournment, as he is unable to attend the proceedings.

Considering the request made by the learned counsel for the petitioner, matter is adjourned to **5th May, 2020.**

Shri Paliwal, the learned counsel for the respondents undertakes to communicate the learned counsel for the petitioner the date of posting of the matter and the facility made

available by this Court of addressing the proceedings through Video Conferencing.

S.O. to 5th May, 2020.

In the meantime, the learned AGP to take instructions on the issue as to whether the respondent Nos. 4 and 5 have complied with the orders of this Court.

JUDGE

Rvjalit